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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : : HYDERABAD BENCH  
AT HYDERABAD

DA.646/92

Date of decision : 20<sup>th</sup> July, 92

Nalini Ranjan Pal

: Applicant

Versus

Government of India, rep. by

1. The Secretary for Defence  
New Delhi 110 011

2. DGEME - Army Headquarters  
DAQ PO, New Delhi 110 011

3. Commandant, MC EME  
Trimulgherry PO  
Secunderabad 500 015

: Respondents

Counsel for the applicant

: K. Sudhakar Reddy  
Advocate

Counsel for the respondents

: N.R. Devaraj  
Sr. Central Govt. Standing  
Counsel

CORAM :

HON. MR. C.J. ROY, MEMBER (JUDL.)

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(Order of the Single Member Bench delivered by  
Hon. Mr. C.J. Roy, Member (J)

Mr. K. Sudhakar Reddy, learned counsel for the applicant is present and Mr. N.R. Devaraj, learned counsel for the respondents is also present. Heard rival sides.

2. The applicant herein claims subsistence allowance under FR 53(3)(c) and also FR 53(3)(e) and pay the amount from 13-10-1991.

3. The applicant was placed under suspension on 12-7-1991 as per Annexure.10. It is brought to my notice that the enquiry is also complete at the stage he claims increase of subsistence allowance be paid to him.

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4. Learned counsel for the applicant states that he has made several reminders to the representation dated 23-10-1991 [redacted] Mr. Devaraj, learned counsel for the respondents states that these representations were processed through from the lower levels to the higher authorities and the matter is under consideration. The delay is due to processing.

5. Under the circumstances both the counsel agree that this OA could be disposed of by a direction.

6. Under the circumstances, the respondents are directed to dispose of the representation made by the applicant within a period of one month after the receipt of this order as per rules.

7. With this observation, this OA is disposed of with no order as to costs. CC ordered today.

*urby*  
(C.J. Roy)  
Member (Judl.)

Dated : July 30, 92

Dictated in the Open Court

*8/30/92*  
Deputy Registrar (Judl.)

sk

**Copy to:-**

Government of India, rep. by

1. The Secretary for Defence, New Delhi-011.
2. DGEME - Army Headquarters DAQ PO, New Delhi-011.
3. Commandant, MC EME Trimulgherry PO, Secunderabad-015.
4. One copy to Sri. K. Sudhakar Reddy, advocate, CAT, Hyd.
5. One copy to Sri. N.R. Devaraj, Addl. CGSC, CAT, Hyd.
6. One spare copy.

Rsm/-

*21  
20/7/92  
30/7/92*

30/7/92 A-646/92

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH.

THE HON'BLE MR.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(J)

Dated: 30/7/1992

ORDER/JUDGMENT

R.A./C.A./M.A. NO.

in

O.A.No.

646/92

T.A.No.

(W.P.No.)

Admitted and interim directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

M.A.Ordered/Rejected.

pvm.

No order as to costs.

